

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 462/93.

Tuesday, this the 29th day of March, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

ET Narayanan,
Daftary (Selection Grade),
Income Tax Appellate Tribunal,
Kalathipparambil Road,
Cochin.

....Applicant

By Advocate Shri Subhash Chand.

Vs.

1. The Assistant Registrar,
Income Tax Appellate Tribunal,
Cochin.
2. The Registrar,
Income Tax Appellate Tribunal,
Bombay Benches, Bombay.
3. Union of India represented by
Secretary, Ministry of Law & Justice,
Department of Legal Affairs,
New Delhi.

....Respondents

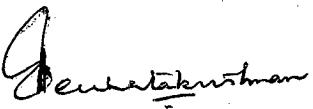
By Shri S Krishnamoorthy, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

In view of the order dated 25.2.1994, and in view of the fact that the defects have not been cured, this application stands dismissed. No costs.

Dated the 29th March, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.462 of 1993

Thursday this the 28th day of July, 1994

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HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

E.T.Narayanan, Daftary
(Selection Grade)
Income Tax Appellate Tribunal,
Kalathiparambil Road,
Cochin.

... Applicant

(By Advocate Mr.S.Subhash Chand)

Vs.

1. The Assistant Registrar
Income Tax Appellate Tribunal
Cochin.
2. The Registrar, Income Tax Appellate
Tribunal, Bombay Bench, Bombay.
3. The Union of India represented by
Secretary, Ministry of Law & Justice,
Department of Legal Affairs,
New Delhi.

.... Respondents

(By Advocate Mr.S.Krishnamoorthy,ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains of wrong fixation of pay.

While working as a Daftary (Ordinary Grade) he was promoted as Daftary (Selection Grade) on 1.1.1986. According to applicant, he who was receiving pay of Rs.950/- plus Special Pay of Rs.5/- should have been fitted at the stage of Rs.965/- on promotion. This was not done and he made a representation which was rejected by Annexure.B.

2. Learned Counsel for applicant would submit that Office Memorandum No.1/2/86-Est. (Pay.1) dated the 22nd May, 1989 of the Department of Personnel & Training fully supports his claim. This contention was not taken into account while passing Annexure.B and we do not think that we can test the order by reasons now furnished by the counsel, and not evident from Annexure.B.

3. We quash Annexure.B and permit applicant to raise his contentions in the form of a comprehensive representation before the competent authority, within three weeks of today. If a representation is so made, orders will be passed thereon by the competent authority within four months of the date of receipt of the representation. The order will disclose the reasons upon which it rests.

4. To this extent, we allow the application. Parties will suffer their costs.

Dated 28th July, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURES

4. **Annexure B: True copy of the order dated 3.4.1992 issued by the 2nd respondent.**

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